

Observations/ Recommendations contained in the Fourth Report (Sixteenth Lok Sabha) on the subject 'Regularisation of Casual Workers/ Artists of Radio Kashmir, CBS Radio Kashmir and Doordarshan Kendra, Srinagar'.

STATEMENTS BY MINISTER

Status of implementation of recommendations contained in the Second, Third, Fourth and Fifth Reports of Department-related Parliamentary Standing Committee on Defence

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Sir, I rise to make the following statements regarding:—

- (i) Status of implementation of recommendations contained in the Second Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2014-15) of the Ministry of Defence on General Defence "Budget (Demand No. 20, 21 and 27).
- (ii) Status of implementation of recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2014-15) of the Ministry of Defence on Army (Demand No. 22).
- (iii) Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2014-15) of the Ministry of Defence on Navy and Air Force (Demand No. 23 and 24).
- (iv) Status of implementation of recommendations contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2014-15) of the Ministry of Defence on Ordnance Factories and Defence Research and Development Organisation (Demand No. 25 and 26).

REFERENCE BY MEMBERS

Re. Circulation of copies of the GST Bill

MR. DEPUTY CHAIRMAN: Now, matters to be raised with permission of the Chair. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, there is a matter of great concern.
...(Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर ... (व्यवधान)...

श्री मो. नदीमुल हक (पश्चिमी बंगाल): सर केरोसिन तेल का दाम बढ़ गया है। ... (व्यवधान)..
केरोसिन तेल का दाम बढ़ गया है। ... (व्यवधान).... इसके लिए कौन जिम्मेदार है? ... (व्यवधान)...

† جناب محمد ندیم الحق : سر، کیروسن تیل کا دام بڑھ گیا ہے۔۔۔ (مداخلت)۔۔۔ اس کے لئے
کون ذمہ دار ہے؟۔۔۔ (مداخلت)۔۔۔

MR. DEPUTY CHAIRMAN: No. ... (Interruptions)... Only those, who have given
notices. ... (Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, the internal security of this country.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: No notice has been given. ... (Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, this is very important. ... (Interruptions)... Hon.
Home Minister is going to Pakistan for a SAARC Conference. I would like to raise one
issue. माननीय उपसभापति महोदय, जब माननीय प्रधान मंत्री जी ने पाकिस्तान के प्रधान मंत्री नवाज
शरीफ जी के परिवार में एक शादी में हाजिरी दी थी, उसके बाद पठानकोट में आतंकवादी और वहाँ
हमला हुआ। लेकिन आज तक केन्द्र सरकार यह नहीं बता पा रही है कि वहाँ चार आतंकवादी आए थे
या छः आतंकवादी आए थे। अब उस परिस्थिति में, जब माननीय गृह मंत्री जी वहाँ जाएंगे, तो देश के
सामने यह समस्या खड़ी होगी, एक embarrassment भी हो सकता है, कि गृह मंत्री जी और भारत के
शासन को इस बात की कोई जानकारी नहीं है कि वहाँ चार आतंकवादी आए थे या छः आतंकवादी
आए थे।

श्री उपसभापति: आपने नोटिस नहीं दिया है।

श्री दिग्विजय सिंह: सर, इश्यू यह है कि कल वे जाने वाले हैं और वहाँ पर 4 तारीख को सार्क
की बैठक होने वाली है। मैं आपसे अनुरोध करना चाहता हूँ कि माननीय सदन के नेता यहाँ मौजूद हैं।
... (व्यवधान)...

श्री उपसभापति: लेकिन आपने नोटिस नहीं दिया है।

श्री दिग्विजय सिंह: सर, नोटिस भी दिया जा सकता है। But it is a matter of great concern
and importance also. ... (Interruptions)... The Leader of the House must respond to this.
... (Interruptions)...

MR. DEPUTY CHAIRMAN: If the Minister wants, it is okay then. ... (Interruptions)...
Yes, Nareshji ... (Interruptions)...

श्री नरेश अग्रवाल: उपसभापति जी, हम लोगों को कल का जो provisional agenda मिला है, उसमें GST Bill का उल्लेख है, लेकिन अभी तक उसकी कॉपी circulate नहीं हुई है, तो हम कब amendments देंगे?

श्री उपसभापति: GST Bill पहले circulate हो गया था।

श्री नरेश अग्रवाल: नहीं हुआ था, सर। उसकी कॉपी हमें नहीं मिली है। ...**(व्यवधान)**... अभी यह हम लोगों को नहीं मिली है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Listen, I will tell you. What has been reported to me by the Secretariat is that last year, in the month of August, the Bill had, actually, been circulated. If you want one more circulation of the Bill, we will do that. ...**(Interruptions)**... But, technically. ...**(Interruptions)**...

श्री नरेश अग्रवाल: सर, कायदे से तो जब एजेंडा में कोई बिल लगता है, तो उस बिल की कॉपी सभी को मिलती है।

MR. DEPUTY CHAIRMAN: Now, let me say. ...**(Interruptions)**... But the point is, ...**(Interruptions)**...

श्री नरेश अग्रवाल: पिछले साल अगस्त में बिल की कॉपी दी गई और इस साल बिल आ रहा है, यह क्या बात हुई? ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: No; no. That is correct. But, as per rules ...**(Interruptions)**... I will tell you. Nareshji, as per rules, if it was circulated last year ...**(Interruptions)**...

श्री नरेश अग्रवाल: सर, कैबिनेट ने उस बिल में कुछ अमेंडमेंट्स किए हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, let me complete. ...**(Interruptions)**... I am not questioning you. ...**(Interruptions)**...

श्री नरेश अग्रवाल: जब कैबिनेट ने उसमें अमेंडमेंट्स किए हैं, तो हम लोगों को अमेंडेड बिल मिलना चाहिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I will tell you. ...**(Interruptions)**... You have raised an important point, a very important point. ...**(Interruptions)**...

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, we are new Members. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: No, no. Let me complete. ...**(Interruptions)**... Sit down. See, I concede that this is a very important point. It is a technical point. Number one, if the Bill was circulated, even if it was circulated last year, as far as the rules are

concerned and the procedure is concerned, it is okay. That is enough. But you are saying that it was last year, so for the convenience. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, यह अमेंडमेंट बिल है, लेकिन पिछले साल जो बिल मिला था, वह अमेंडेड बिल नहीं था। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: No, that is what ...*(Interruptions)*... I am coming to that. ...*(Interruptions)*... I am going to say about that also. Listen. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, आपने कहा ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Listen. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, यह अमेंडेड बिल है, लेकिन पिछले साल जो बिल मिला था, वह अमेंडेड बिल नहीं था। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I will cover all your points. ...*(Interruptions)*... I will cover all your points. I know you are a very learned person, you know the rules. ...*(Interruptions)*... कृपया आप मेरी बात सुनिए। ...*(व्यवधान)*...

श्री रेवती रमन सिंह (उत्तर प्रदेश): सर, जो नए मेम्बर्स हैं ...*(व्यवधान)*...

श्री उपसभापति: कृपया आप बैठिए। ...*(व्यवधान)*... You are a senior Member. ...*(Interruptions)*... I am on my legs. ...*(Interruptions)*... Don't interrupt when the Chair is speaking. I will respond to all that you have said. Number one is, Bill circulation. That is over. Technically, that is enough. However, what I am saying is, if you need one more copy, I will instruct the Secretariat to circulate the Bill again. ...*(Interruptions)*... Number two is, what if there are amendments. The Government can bring amendments. In that case, amendments will be given to you one day early. If the Government is changing the whole Bill, the new Bill will come here. But if it is only amendments, Government needs only to give the amendments. That will be circulated to you. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, the Bill had been circulated earlier. Please circulate another copy. We have already given amendments two days before. Amendments have already been circulated. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes; amendments have been circulated. ...*(Interruptions)*... No; it is only ...*(Interruptions)*... See, amendments have to be circulated one day in advance, but, they have already been circulated. So that is over. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, हम लोगों को अमेंडमेंट्स नहीं मिले हैं। ...*(व्यवधान)*...

श्री उपसभापति: क्या आप लोगों को अमेंडमेंट्स नहीं मिले हैं। ...*(व्यवधान)*...

श्री नरेश अग्रवाल: जी नहीं, सर। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Now, Secretariat will look into that. ...*(Interruptions)*...
I am directing the Secretariat to look into that. ...*(Interruptions)*...

SHRI SITARAM YECHURY (West Bengal): Sir, the amendments are circulated in the cyber space.

MR. DEPUTY CHAIRMAN: Pardon!

SHRI SITARAM YECHURY: Sir, the amendments have been circulated on the Net.

MR. DEPUTY CHAIRMAN: No, not on the net. It is to be given. ...*(Interruptions)*...

SHRI SITARAM YECHURY: No, no. I am just looking at it. But give a printed copy. Please give a printed copy to all the Members.

MR. DEPUTY CHAIRMAN: Hard copies are to be given ...*(Interruptions)*...

SHRI SITARAM YECHURY: The matter is over. What is the problem now? ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, here are the amendments. Amendments are here, Sir. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Listen, I have been reported by the Secretariat that amendments have been circulated. ...*(Interruptions)*... Yes, they have been circulated. ...*(Interruptions)*...

SHRI SATYAVRAT CHATURVEDI (Madhya Pradesh): Sir, several new Members have joined the House, after the Bill was circulated. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes.

SHRI SATYAVRAT CHATURVEDI: So, those Members have not received that Bill. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have directed ...*(Interruptions)*...

SHRI SATYAVRAT CHATURVEDI: Therefore, it is necessary to re-circulate the Bill along with the amendments. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have directed ...*(Interruptions)*... Satyavrat Chaturvediji, I have ...*(Interruptions)*...

श्री मो. नदीमुल हक: डिप्टी चेयरमैन सर, केरोसिन तेल का दाम बढ़ गया है। ...*(व्यवधान)*... केरोसिन तेल का दाम बढ़ गया है। ...*(व्यवधान)*... इसके लिए कौन जिम्मेदार है? ...*(व्यवधान)*...

جناب محمد ندیم الحق : ڈپٹی چئیرمین سر، کیروسن تیل کا دام بڑھ گیا ہے۔۔۔*(مداخلت)*۔۔۔
کیروسن تیل کا دام بڑھ گیا ہے۔۔۔*(مداخلت)*۔۔۔ اس کے لئے کون نمہ دار ہے؟
۔۔۔*(مداخلت)*۔۔۔

MR. DEPUTY CHAIRMAN: Sit down. ...*(Interruptions)*... I have already directed ...*(Interruptions)*... Please. ...*(Interruptions)*... I have already directed ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

श्री मो. नदीमुल हक: *

MR. DEPUTY CHAIRMAN: I will allow you. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... No, no. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*... Let me complete. This way it will not work. ...*(Interruptions)*... Listen, Chaturvediji. You are repeating what I have already said. I have already directed the Secretariat to re-circulate the Bill for the benefit of new Members and also for those Members who have not read the Bill when it was circulated earlier. It will be re-circulated. ...*(Interruptions)*... Why are you getting angry?

SHRI SUKHENDU SEKHAR ROY: For the last fifteen minutes I am trying to draw the attention of the Chair.

MR. DEPUTY CHAIRMAN: That is for the Chair.

SHRI SUKHENDU SEKHAR ROY: Non-issue should not be raised in the morning.

MR. DEPUTY CHAIRMAN: Yes.

SHRI SUKHENDU SEKHAR ROY: We have got the printed amendment at our residence in the morning. This is a non-issue. But I would like to raise an issue which relates to the people across the country regarding frequent hike in the price of kerosene.

MR. DEPUTY CHAIRMAN: Have you given notice?

†Transliteration in Urdu script.

*Not recorded.

SHRI SUKHENDU SEKHAR ROY: The price of kerosene is being hiked frequently. ...*(Interruptions)*... It is being violated. ...*(Interruptions)*... केरोसिन का दाम क्यों बढ़ाया गया? ...*(व्यवधान)*...

श्री मो. नदीमुल हक: क्या यह इश्यू जरूरी नहीं है? ...*(व्यवधान)*...

---*(مداخلت)*--- جناب محمد ندیم الحق : کیا یہ ایشو ضروری نہیں ہے

MR. DEPUTY CHAIRMAN: Have you given notice? ...*(Interruptions)*... Have you given notice? ...*(Interruptions)*... Mr. Sukhendu Sekhar Roy, have you given notice? ...*(Interruptions)*... You are a Vice-Chairman, please don't do like this.

SHRI SUKHENDU SEKHAR ROY: Don't invoke Rule 255. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Don't do like this. ...*(Interruptions)*... You have to be example to others. ...*(Interruptions)*... The Chair doesn't know what is going to be raised whether it is an issue or a non-issue. Only after something is raised, the Chair can make ...*(Interruptions)*... What are you doing? ...*(Interruptions)*... Mr. Sukhendu Sekhar Roy, you can't behave like this. Everybody is equal. You can't behave like this. You are a Vice-Chairman, you can't do like this. I am telling you. ...*(Interruptions)*... You can't do like this. ...*(Interruptions)*... So, what? Someone has to raise it. ...*(Interruptions)*... Every Member has a right to raise it. ...*(Interruptions)*... I am telling you, don't behave like this. ...*(Interruptions)*... Have you given notice? ...*(Interruptions)*... You have not given a notice. ...*(Interruptions)*... You should have given a notice. You should know that. ...*(Interruptions)*... The primary thing is that you should give a notice. A Vice-Chairman behaving like this is atrocious. I am telling you. It is very bad for a Vice-Chairman to behave like this. ...*(Interruptions)*... Without giving a notice, you are raising an issue and shouting slogans, what are you thinking of others? Now, Zero Hour, Mr. Vivek Gupta. ...*(Interruptions)*... No, no, it is over. Now Zero Hour. You have also not given a notice. ...*(Interruptions)*... See, he has also not given a notice. ...*(Interruptions)*... He can give a notice. ...*(Interruptions)*... You give a notice for tomorrow. Digvijayaji, you give a notice. ...*(Interruptions)*... You give a notice. Shri Vivek Gupta. ...*(Interruptions)*... What is your problem? ...*(Interruptions)*... First of all, let other Members keep quiet when you are raising a matter so that I can, at least, understand. ...*(Interruptions)*... What is your problem? You say, I don't understand because all of you are speaking at the same time. Tell me, what is your problem?

SHRI SUKHENDU SEKHAR ROY: Sir, the price of kerosene oil has again been increased by the Government. This is being done at regular intervals which has caused

intolerable situation for the poorer people in the country. I am asking the Government, through you, that the Government must in form this House on such a decision when the House is in session. People outside are crying. Everyday this is happening. Why is this stand taken by the Government? The Government must explain to this august House. That is my issue.

MR. DEPUTY CHAIRMAN: If you have given a notice, then, I would have allowed you. ...*(Interruptions)*... Now sit down. Would the Government like to react? ...*(Interruptions)*... No. The Government is not reacting. Now, Mr. Vivek Gupta. ...*(Interruptions)*... Zero Hour, Mr. Vivek Gupta. ...*(Interruptions)*... You have not given a notice.

श्री सत्यव्रत चतुर्वेदी: सर, पाकिस्तान के अंदर जो सार्क की मीटिंग होने वाली है तो उसके संबंध में ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I have already called Mr. Vivek Gupta. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Proposed shifting of the headquarters of the Tea Board from Kolkata to Guwahati

SHRI VIVEK GUPTA (West Bengal): Sir, through you, I would like to raise an important issue here. This is regarding the alleged move by the Central Government to shift the Headquarters of the Tea Board from Kolkata to Guwahati. ...*(Interruptions)*... As you know, Sir, tea is one of the industries, which by an Act of Parliament, comes under the control of the Union Government. ...*(Interruptions)*... The genesis of the Tea Board of India dates back to 1903 when the Indian Tea Cess Bill was passed. The present Tea Board, set up under Section 4 of the Tea Act, 1953, was constituted on 1st April, 1954. Sir, since its inception, the Tea Board has been located in Kolkata. But, recently, what we are seeing is that the employees are being harassed; they are being shifted in batches to other offices; they are being made to wait compulsorily. This is the alleged move because a new Party has come to power in Assam; it is trying to favour Guwahati. There is an alleged move to shift the Tea Board Headquarters from Kolkata to Guwahati. Sir, I have full sympathies with Guwahati. Our heart goes out to Guwahati. But, Sir, it should not be done at the cost of Kolkata. We should not be made to suffer. The Tea Board Headquarters in Bengal is as good as is our hand to our body, and if you take away the Tea Board Headquarters from Kolkata, it would mean that you are chopping our hands away. There is another point. Is